

Irregularities by Officers of British India Corporation

2726. SHRI JAGAT VIR SINGH DRONA : Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have received complaints from Kanpur (U.P.) regarding various irregularities committed by the top officials and others of British India Corporation Ltd., Kanpur, U.P., and

(b) if so, the action taken in the matter so far?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) and (b). No specific complaint has been indicated. Complaints are received from time to time regarding irregularities committed by officials of BIC, Kanpur, since its nationalisation in 1981. These are examined by the Government and necessary action is taken whenever found necessary.

Casting of Minerals

2727. SHRI SARAT PATTANAYAK : Will the Minister of COAL be pleased to state :

(a) whether the Government propose to set up an Economic Division for production, demand and supply of coal for casting of the mineral; and

(b) if so, the time by which it is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) No, Sir.

(b) Does not arise.

Trade and Economic Relations with Morocco

2728. DR. T. SUBBARAMI REDDY : Will the Minister of COMMERCE be pleased to state :

(a) whether India and Morocco have signed an agreement to promote trade and economic relations between the two countries for export promotion;

(b) if so, the details thereof; and

(c) to what extent trade and economic relations will be improved during the current year between both the countries?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) A Trade Agreement between India and Morocco was signed in New Delhi on 17th November, 1981 to strengthen bilateral commercial relations.

(b) The salient features of the Trade Agreement are given in the attached statement.

(c) Bilateral trade between India and Morocco increased from Rs.904.68 crores during 1994-95 to Rs.1089.34 crores during 1995-96. This upward trend is expected to grow further during 1996-97.

STATEMENT

The salient features of the Trade Agreement between India and Morocco signed on 17th November, 1981 are as follows :-

- (i) Both sides have agreed to accord to the commerce of each other treatment no less favourable than that accorded to the commerce of any third country.
- (ii) Both sides shall give maximum possible facilities and take all appropriate measures, subject to their respective regulations, to promote trade between the two countries.
- (iii) The payment for the transactions under the Agreement shall be made in freely convertible currencies acceptable to both sides.
- (iv) Both sides shall extend all facilities to each other for holding fairs and exhibitions.
- (v) Both sides shall encourage the visits of businessmen from one country to the other for promoting trade.
- (vi) The Agreement was initially for a period of three years and thereafter it is extendable automatically for further periods of one year each, unless a notice of termination in writing is given by either side to the other three months before the expiry of any of the aforesaid periods of its validity.

Lok Adalats in Gujarat

2729. SHRI CHANDRESH PATEL : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the details of the adalats and family courts held in Gujarat during each of the last three years, till date;

(b) the details of the cases settled therein; and

(c) the future plan of Lok Adalats and family courts in the State?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) and (b). On the basis of the information provided by the Gujarat State Legal Aid and Advice Board, the requisite information is as under :

Year	Number of Lok Adalats held	Number of Cases settled
1993	91	13,461
1994	87	15,926
1995	131	13,235
1996	66	7,093
(upto 30th July)		